

**GOVERNMENT OF MAHARASHTRA**

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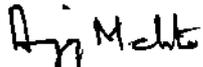
Date : 9<sup>th</sup> July 2019

To,

The Registrar,  
National Green Tribunal,  
Principal Bench, New Delhi.

Sir,

In compliance of the Orders dated 16/01/2019 and 08/04/2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Original Application No.606 of 2018 regarding Compliance of Solid Waste Management Rules, 2016, the first quarterly report of the Government of Maharashtra is submitted for kind perusal.

  
( Ajoy Mehta )  
Chief Secretary  
Govt. of Maharashtra

Encl: Quarterly report of Govt. of Maharashtra

**In compliance of orders passed by the Hon'ble National Green  
Tribunal (NGT), Principal Bench, New Delhi on 16/01/2019 and  
08/04/2019,**

**In the matter of**

**Original Application No.606/2018**

**Compliance of Solid Waste Management Rules, 2016**

**First Quarterly Report**

**Government of Maharashtra**

**July, 2019**

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In compliance of the orders passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi on 16/01/2019 and 08/04/2019 in the matter of Original Application No.606/2018, Compliance of Solid Waste Management Rules, 2016, the State Government is making its efforts in order to timely comply of directions. Regular review meeting with concerned Principal Secretaries / Secretaries, Head of Departments are being convened under the Chairmanship of the Chief Secretary, Review Meetings were held on 05/02/2019, 16/04/2019, 11/06/2019.

The Chief Secretary, Government of Maharashtra has conducted a Meeting with the District Collectors in the State of Maharashtra through Video Conferencing on 13/06/2019.

Point wise compliance status of directions are described as given below:

1. **Status of compliance of Solid Waste Management (SWM) Rules, 2016, Plastic Waste Management Rules, 2016, Bio-Medical Waste (BMW) Rules, 2016 in their respective areas.**

**A. Status of Solid Waste Management.**

**1. Solid Waste Management in Maharashtra- Overview and Summary:**

Maharashtra is one of the highest urbanised States with nearly 50% population residing in urban areas. The State has adopted the Solid Waste Management Rules, 2016 and as committed towards implementing the orders passed by Hon'ble NGT via 606/2018 and is closely monitoring the compliance in all Urban Local Bodies.

**Classification of Cities:**

No.	Name	Statistic
1	Municipal Corporations	27 Cities
2	Municipal Councils	234 Cities
3	Nagarpanchayat	123 Cities
4	Total Number of ULBs	384
<b>5</b>	<b>Total Solid Waste Generated</b>	<b>23,701 TPD</b>

**Solid Waste Generation:** Total solid Waste Generated in Urban areas in State is 23701 MTPD. The solid waste generated by Municipal Corporations is 19882.08 MT/Day with share of 83.88 % while generation by "A" class council is 958.60 MT/Day with share of 4.04 %, "B" class council is 1353.08 with share of 5.71 %, "C" class council is 1073.27 with share of 4.53%, Nagar Panchayats is 434.295 with share of 1.83 %.

**Solid Waste Management Status Summary:**

(Average Values of Waste generation and Collection as Waste generation varies with season)

Total Number of ULBs	Total Waste Generated (MTPD)	Total Waste Collected (MTPD)	Total Waste Segregation at sources (MTPD)	Total Waste Scientifically Treated (MTPD)
384	23,708	23,540 (99%)	17050 (72%)	12574 (53%)

**Steps Being Taken Regarding Compliance of Directives Given in NGT 606/2018:**

**a) Monitoring from State Level:**

Monitoring and review of Compliance with SWM Rules, 2016 is being done from the State Level by Chief Secretary and Principal Secretary, Urban Development Department via Video Conferencing and Review Meetings.

**b) Monitoring from Divisional Level:**

The Divisional Commissioners of 6 Revenue Divisions have taken a review of status of Compliance of SWM Rules in their respective Divisions. Divisional Teams of Solid Waste Management Technical Experts have been deployed to monitor the progress of compliance on the ground and to provide Capacity Building to ULB staff regarding Solid Waste Management.

**c) Monitoring at District Level:**

District Magistrates have been provided with requisite training regarding the Compliance required and are regularly reviewing and monitoring the ULBs in respective districts.

**d) State Level Advisory Body:** State Level Advisory Body (SLAB) has been constituted.

## B. Plastic Waste Management.

### i. Background

- (a) As per the Plastic Waste Management Rules, 2016, the plastic bags/ packaging material less than 50 microns are banned. At the outset, the Environment Department, Government of Maharashtra has published the Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018 on 23rd March, 2018 and amended on 11th April, 2018, 30th June 2018 and 14<sup>th</sup> June, 2019.
- (b) As per said notification the manufacture, usage, transport, distribution, wholesale & retail sale and storage, import of the plastic bags with handle without handle, and the disposable products manufactured from plastic & thermocol (polystyrene) such as single use disposable dish, cups, plates, glasses, fork, bowl, container, disposable dish/bowl used for packaging food in hotels , spoon, straw, non-woven polypropylene bags, cups/pouches to store liquid products are banned in the State of Maharashtra.
- (c) This notification is applicable throughout the State of Maharashtra.
- (d) Empowered Committee is constituted to monitor the implementation of these regulations and will regularly review the implementation of the said Policy. This committee will also help in resolving any difficulty faced by implementing authorities during implementation and if required also carry out any amendment in these regulations with an aim to reduce the volume of non-biodegradable garbage generation in the State.
- (e) Expert Committee is constituted under these regulations which will suggest the recommendations including amendment required, if any in the regulations to the Empowered Committee for effective implementation of the regulations and solutions to reduce the non-biodegradable garbage.

- ii. **Registration with SPCB under Plastic Waste Management Rules**
- 19 Plastic waste recycling units are registered with Maharashtra Pollution Control Board as of June 2019.
  - Total plastic recycling capacity in Maharashtra is 7,280 MT/M as per plastic recycling units registered with MPCB.
  - MPCB has submitted action plan for plastic waste management for the State of Maharashtra prepared by Urban Development Department, Government of Maharashtra to Central Pollution Control Board.
- iii. **State Level Monitoring Committee (SLMC)** : The State Level Monitoring Committee has been constituted under the Chairmanship of the Principal Secretary, Urban Development Deptt., Govt. of Maharashtra.
- iv. **Actions :**
- (a) Prosecution notices under section 15 of the Environmental (Protection) Act, 1986 read with Plastic Waste Management Rules 2016 have been issued to all the Corporations in the Maharashtra State on 01/06/2019 regarding their non-compliance with the Rules and corresponding directions issued by MPCB and CPCB.
  - (b) MPC Board has issued closure directions to 312 number of defaulting plastic industries in the State of Maharashtra as of June 2019.
  - (c) The Municipal Corporation and Maharashtra Pollution Control Board are jointly carrying out the survey of plastic industries. Total fine of Rs.4.21 Crore has been collected from the shops who have not complied with the Plastic Ban Notification, 2018 in the jointly carried out drive by MPCB and

local bodies. 955 tonnes of banned plastic items have been seized as of June 2019.

- (d) Maharashtra Pollution Control Board has issued directions to the brand owners of PET bottles and MLPs for creation of separate EPR fund.

## C. **Bio Medical Waste Management :**

### 1. **Awareness and Training :**

- i. MPC Board has issued Public Notice on 19/09/2018 to draw attention of the occupiers of Health Care Establishments (HCEs) & Operators of Common Biomedical Waste Treatment and Disposal Facilities (CBWTDFs) regarding statutory provisions of the Rules and furnishing necessary compliance.
- ii. BMW Management Rules, 2016 are translated into State Language i.e. Marathi and published on MPCB website.
- iii. MPC Board has provided Training to Field Officers, Sub-Regional Officers and Regional Officers of the Board and Operators of the Common Treatment Facility operators in the State.
- iv. Common treatment facility operators are conducting training for Health Care establishments in respective jurisdiction.
- v. Government of Maharashtra has constituted State Level Advisory Committee on 13/4/2017.
- vi. All District collectors are directed to constitute District Level Advisory Committee. Further follow through Public Health Department is continued.
- vii. MPC Board has implemented Randomised Risk Based Inspection policy, which enables effective inspection of Large HCE's and Common BMW Treatment facilities.

### 2. **Grant of Bio Medical Authorizations and Combined Consent :**

MPC Board has granted Bio Medical Authorization /combined consents to following:

Non Bedded HCEs	:	43,337 Nos.
Bedded Hospitals/HCEs	:	20,487 Nos.
BMW Common Treatment Facilities	:	30 Nos.

- i. The 30 Nos of Common BMW facilities cover almost 80 % geographical area of Maharashtra for collection and disposal of BMW.
- ii. Total bio-medical waste generation is 61.9 MT/day.
- iii. Treated bio-medical waste generation is 61.9 MT/day.
- iv. Non bedded HCE's are provided with facility for online applications and real-time grant of BMW Authorization & Consents
- v. While granting Consent & BMW Authorization, following specific conditions are being incorporated to all the occupiers of CBMWTDFs operators and HCEs.
  - To phase out use of chlorinated plastic bags, Containers and gloves.
  - To establish Bar-Code System at HCE's.
  - Segregation of Waste as per Rules.
  - Operators of CBWTFDF for establishing a Bar-Code System & GPS tracking.
  - Separate Bank guarantee is being enforced for timely compliance of conditions.
  - Issued directions to revamp the incinerator to increase residence time of 2 seconds.

### 3. **Common BMW Treatment Facility:-**

- i. MPC Board has granted CCA to total 30 Common BMW Treatment facilities. Out of this 28 facilities are incineration based and 2 are Deep burial facilities. The latter two deep burial facilities are in the process of up gradation to incineration based treatment.
- ii. All the existing BMW incinerator operators directed to comply with the emission standards for treatment and disposal of bio-medical waste prescribed under Schedule-II of the BMWM Rules, 2016.
- iii. Detailed performance assessment of CTFs is proposed through third party Audit from recognised institutions IITB / NEERI.

- iv. The Compliance of standard for incinerators is ensured by way of obtaining separate Bank Guarantee for installation/Upgradation and Continuous Bank Guarantee for operation & Maintenance is being taken. All the Common facilities are complying with the provision of ETP.
- v. Out 30 CTF's 25 CTF's has installed and commissioned GPS enabled Vehicle Tracking System. Out of 30 CTF's, 17 CTF's has implemented Bar Code System as per CPCB guidelines.

**2. Status of functioning of Committees constituted by this Order:**

- i. The State Level Monitoring Committee has been constituted under the Chairmanship of Hon'ble Former Justice Shri J. P. Devadhar vide Government Resolution dated 05/02/2019. The State Level Monitoring Committee has conducted meetings from time to time.
- ii. The Government of Maharashtra has constituted a Air Quality Monitoring Committee vide Government Resolution dated 31/12/2018 under the Chairmanship of the Principal Secretary, Environment Department, Government of Maharashtra . The Air Quality Monitoring Committee has conducted meetings on 28/02/2019 and 24/04/2019.
- iii. The Environment Department, Government of Maharashtra has constituted a River Rejuvenation Committee for implementation of Action Plan for polluted river stretches vide Government Resolution bearing No.NGT 2018/PC-2/TC-3, dated 13/12/2018 comprising of Director, Environment Department; Director, Urban Development Department; Director, Industries Department, Government of Maharashtra and Member Secretary, Maharashtra Pollution Control Board is Member Convenor. The River Rejuvenation Committee has conducted 4 meetings on 14/12/2018, 09/01/2019, 23/01/2019, 16/02/2019 and 25/06/2019.
- iv. The Air Quality Monitoring Committee (AQMC) has been constituted vide Government Resolution dated 31/12/2018. The said Committee has conducted meetings on 28/02/2019 and 24/04/2019.

**3. Status of the Action Plan in compliance vide order dated 20/09/2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy Titled “ More river stretches are now critically polluted : CPCB” (Original Application No.673/2018).**

In the aforesaid matter, the Hon’ble NGT Principal Bench had issued order on 20<sup>th</sup> September, 2018 mentioning report of CPCB “More River Stretches are now critically polluted: CPCB”. The report comprises 351 polluted river stretches in India out of that 53 polluted river stretches are in Maharashtra.

Maharashtra has 9 polluted stretches in priority I, 6 polluted river stretches in priority II, 14 in Priority III, 10 in Priority IV and 14 river stretches in Priority V. CPCB has considered BOD as a major driving parameter to decide the river polluted stretches.

Environment Dept., Maharashtra Government issued G.R. vide No. NGT 2018/PC-2/TC-3 dtd.13/12/2018. Regarding constitution of River Rejuvenation Committee (RRC) with reference to Hon’ble NGT order, comprising of following members-

1. Director, Environment Deptt., GoM
2. Director, Urban Development, GoM
3. Director, industries Deptt., GoM
4. Member Secretary, MPCB, Mumbai

RRC will function under supervision of Principal Secretary, Environment Deptt., GoM. Committee shall prepare Action Plan includes source of pollution and its mitigation.

RRC has convened 5 meetings on 14/12/2018, 09/01/2019, 23/01/2019, 16/02/2019 and 25/06/2019 and has reviewed and finalized the Action Plans.

The Hon'ble NGT Principal Bench had issued a revised order on 19/12/2018 to furnish the Action Plans by 31/01/2019, failing which there was a penalty of Rs. One Crore per month for each of the Priority I and Priority II stretches.

River Rejuvenation Committee (RRC) submitted the Action Plans of 15 Priority I & II rivers on 15/12/2018. Action Plans of all 53 river stretches of Priority I to V were submitted on 31/01/2019. All 53 Action Plans were accepted by the Central Pollution Control Board.

The Hon'ble NGT has directed to constitute a Central Monitoring Committee to undertake a national initiative by way of preparation and enforcement of a national plan to make river stretches pollution free. The Central Monitoring Committee will co-ordinate with the RRCs of the States and oversee the execution of the action plans, taking into account the timelines, budgetary mechanism and other factors. Chief Secretaries of States will be the nodal agency at State level. The Chief Secretaries of the States are directed to review progress of RRCs by involving concerned Secretaries of Departments of Urban Development, Environment, Industries, Irrigation and Public Health etc.

MPC Board has communicated with Water Resource Department to maintain e-flow in the rivers of Maharashtra adopting good irrigation practices, protection & management of flood plain zone (FPZ), rain water harvesting, ground water charging, plantation on both sides of river, setting up of biodiversity parks on flood plains by removing encroachments and Urban Development department was communicated to take necessary steps to provide adequate funds to urban local bodies for installation of sewage treatment & MSW processing facilities in a time bound manner so as to comply with the order passed by the Hon'ble NGT.

**4. Status of functioning of Committees constituted in News Item published in “The Times of India” authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clean Air in 102 cities to be released around August 15” dated 08/10/2018.**

1. As per directives of Hon'ble NGT (PB) the Air Quality Monitoring Committee (AQMC) has constituted under the Chairmanship of Principal Secretary, Environment vide G.R. dated 31/12/2018.
2. In the State of Maharashtra, there are 17 non-attainment cities namely, Akola, Amravati, Aurangabad, Badlapur, Chandrapur, Jalgaon, Jalna, Kolhapur, Latur, Mumbai, Nagpur, Nasik, Navi Mumbai, Pune, Sangli, Solapur and Ulhasnagar. Hon'ble National Green Tribunal, Principal Bench, New Delhi directed to prepare action plan for non-attainment cities aimed at bringing the standards of air quality within prescribed norms.
3. The AQMC committee meeting was held on 28/02/2019. Where the Committee has reviewed the action plans of 17 Non-Attainment cities and approved Action Plans prepared by Concern Municipal Corporation of 17 cities.
4. The AQMC approved action plans submitted to CPCB vide letter dtd.28/02/2019.
5. The MPC Board has communicated status of air quality to all Municipal Commissioners, Transport Commissioner, RTO, MMRDA and MSRDC for necessary steps for mitigation of air pollution. The MPCB has also issued Directions issued u/s.31A of the Air (P & CP), Act, 1981 on 14/3/2019 to all stakeholders for implementation of action plan & improvement of air quality.
6. MPC Board has also awarded the work order to NEERI and IIT (B) for conducting source apportionment studies of 10 Non-attainment Cities, which are listed among 17 nos. of Non-attainment Cities by CPCB. IIT (B) has submitted short term action plans of 10 nos. of cities to MPCB.
7. MPC Board has approved and made budget provision for conducting source apportionment studies of remaining 7 nos. of Non-attainment cities namely: Akola, Badalapur, Jalgaon, Jalna, Latur, Sangli and Ulhasnagar through NEERI

and IIT (B). NEERI has communicated its acceptance for conducting the source apportionment study vide letter dated April 1, 2019.

8. Vide direction dtd.16/04/2019, CPCB has informed that they have approved 11 city action plan out of 17 and 6 city action plans namely Mumbai, Navi Mumbai, Pune, Nashik, Badlapur & Solapur were asked to revise.
9. On 22/04/2019 Board has called 6 city Municipal corporation representative and prepared revised action plan and submitted before AQMC for approval on 24/05/2019.
10. Committee has reviewed the revised action plans of 6 Non-Attainment cities namely Mumbai, Navi Mumbai, Pune, Nashik, Badlapur & Solapur and approved Action Plans of 6 cities submitted to CPCB on 24/05/2019.
11. The approved Action plans of 11 cities namely Akola, Amravati, Aurangabad, Chandrapur, Jalgaon, Jalna, Kolhapur, Latur, Nagpur, Sangli & Ulhasnagar were communicated to concern Municipal Corporation for implementation of action plans with the recommendation of CPCB three member committee vide Board direction dtd. 04/05/2019.
12. Now vide direction dtd. 25/06/2019, CPCB has informed that, they have approved 03 city action plan out of 6 cities and 3 cities action plans namely Mumbai, Nashik & Solapur are under revision.
13. On 05/07/2019 Board has called 3 city Municipal corporation representative for revision of action plans as per point raised by CPCB 3 member committee. The revised action plans will be submitting to CPCB shortly.

**5. Status of Action Plan with regard to identification of polluted industrial clusters in Original Application No.1038/2018, News Item published in “The Asian Age” authored by Sanjay Kwa Titled “CPCB to rank industrial units on pollution levels” dated 13/12/2018.**

- i. As per directives of Hon'ble NGT (PB) the Air Quality Monitoring Committee (AQMC) has constituted committee vide Government Resolution dated 31/12/2018. The said committee will review CEPI action Plans.
- ii. As per directive of Hon'ble NGT, MPCB has prepared draft action plans of 5 Critically Polluted Area (CPAs) and 3 Severally Polluted areas (SPAs) as per revised CEPI concept and submitted before AQMC Committee on 28/02/2019. Committee has approved action plans of all 8 CEPI areas namely,; 5 CPAs (Chandrapur, Aurangabad, Dombivali, Tarapur, Navi Mumbai) 3 SPAs(Nashik, Chembur and Pimpri-Chinchwad)
- iii. The AQMC approved action plans of 5 CPAs and 3 SPAs submitted to CPCB on 28/02/2019 for approvals.
- iv. As per directives of CPCB dtd.26/04/2016 Board has undertaken environmental quality monitoring in CPAs & SPAs through a third party agency (laboratory) recognized under Environment (Protection) Act, 1986 and accredited under NABL. The Frequency of Monitoring is twice in year (i.e Post-monsoon Season & Pre-monsoon Season). The overall score is under CEPI index.

**6. Status of the work in compliance of the directions passed in Original Application No.173 of 2018, Sudarsan Das v/s State of West Bengal & Ors. Order dated 04/09/2018.**

The Hon'ble NGT vide order dated 04/09/2018 issued certain directions to the Ministry of Environment, Forest & Climate Change, Government of India with respect to the Notification issued by MoEF&CC dated 15/01/2016, 20/01/2016 and 01/07/2016 in order to regulate mining activities.

In the meanwhile, the State of Maharashtra is complying with the directions issued by the Hon'ble Supreme Court of India in Deepak Kumar v/s State of Haryana & Ors.

**7. Total amount collected from erring industries on the basis of “Polluter Pays” Principle, “Precautionary Principle” and details of utilization of funds collected.**

- i. Maharashtra Pollution Control Board obtaining bank guarantee from industries in order to verify the compliance and penalizing non-complied industries by forfeiting bank guarantees.
- ii. During last one year, Rs.3,98,76,540/- amount of bank guarantee have been forfeited by the Board.
- iii. MPC Board has contributed 5% subsidy for development and strengthening of the CETPs.

**8. Status of the identification and development of Model Cities and Towns in the State in the first phase, which can be replicated later for other cities and towns of the State.**

**Municipal Corporations identified for model in the State of Maharashtra**

1	Navi Mumbai Municipal Corporations
2	Nashik Municipal Corporations
3	Chandrapur Municipal Corporations

**Municipal Councils identified for model in the State of Maharashtra**

1	Karad Municipal Council (district-Satara)
2	Lonavala Municipal Council (district- Pune)
3	Mul Municipal Council (district-Chandrapur)

**9. Steps for compliance of Rules 22 and 24 of the Solid Waste Management Rules, 2016 be now taken within six weeks to the extent not yet taken.**

**1. Compliance with Rule 22 of SWM Rules, 2016**

**i. Identification and Procurement of Land for SWM**

Land has been identified and procured in all the Municipal Corporations and Municipal Councils for the purpose of setting up of Sanitary landfills and Solid Waste Management Processing facilities. There are 123 Nagar Panchayats in State that are Local bodies in transition from Rural to Urban areas, 70 Nagar-Panchayats have identified land for Solid Waste management, actions have been taken to ensure identification and procurement of Land in the rest of the 53 Nagar Panchayats. Monitoring is being done from State, Divisional, and District levels by Principal Secretary, Divisional Commissioners and District Magistrate respectively. VC Conducted by CS with all the District Magistrates regarding Identification and procurement of land for setting up Sanitary Landfill and Waste Processing Facilities.

**ii. Segregation of waste at source**

Considering the importance of Segregation of waste at source for efficient Solid Waste Management, all the ULBs in Maharashtra have been practicing and promoting segregation of waste at source in Biodegradable, Non-Biodegradable, and Domestic Hazardous Waste categories. Various campaigns from State level, namely *Kachara Lakh Molacha* (Waste is Wealth), Swachh August Kranti, Mission 2<sup>nd</sup> October etc, have been initiated over the period of 3 years.

**iii. Segregation is being practiced in all the 384 Urban Local Bodies of Maharashtra.**

**Door to Door Collection and Transportation of Waste**

Collection Vehicles are an important component of the SWM DPRs approved by the State. Detailed Project Reports of 379 ULBs have been

approved and funded under Swachh Bharat Mission (Urban). The vehicles provided are standard across the State, with separate covered compartments for Biodegradable and non-biodegradable waste. Procurement of the vehicles and other equipments is being done through Government of India's E-Marketing Portal (GEM). The Urban Local bodies ensure that the segregated waste collected is in separate compartments and is transported to the Waste Processing facility separately. Monitoring mechanism at divisional levels is in place to carry out timely inspection of collection and transportation of waste.

**Door to Door Collection and Transportation of Waste is Practiced in all the Urban Local Bodies of Maharashtra.**

**iv. Setting up of Solid Waste Management Facilities and Landfills**

The Solid Waste Management DPRs approved and funded by the State have a provisions of Processing facilities for Dry and Wet waste as well a Landfill facility for inert waste.

Depending on the quantity waste generated by an Urban Local Body, the DPRs have provisions of Composting or Bio-mechanisation facilities for Scientific Processing of Wet waste. Maharashtra is the only State has Launched **HARIT MAHACITY** brand for promoting sale and marketing of quality city compost generated from the wet waste. Monitoring of the compost quality and its adherence with FCO 2013 norms is timely monitored by the State.

A Material Recovery Facility (MRF) for storage and processing of Dry waste is provided in all the DPRs, MRFs are functional in all the Municipal Corporations and Councils in Maharashtra and are being set up in all the Nagar Panchayats. Informal Rag-Pickers are formalised and incorporated in the formal Solid Waste management systems to aid an effective management of dry waste as well as creating a livelihood for the rag-pickers.

Landfill facility for inert waste and processing residues is provided and are in the process of being constructed.

Close monitoring of Implementation of SWM DPRs in all the ULBs is done from the State and Division Level. Capacity Building programs are carried out on a regular basis for imparting the requisite training for effective DPR implementation as well as efficient Solid Waste Management.

**V. Solid Waste Management Processing Facilities and Landfill Facilities will be set up and Functional in all the Urban Local Bodies in Maharashtra.**

**a. Bio-Mining of Legacy Waste**

The waste accumulated over years before proper solid waste managements systems were set up in the state have been examined and quantified while the preparation of SWM DPRs. Provision of Bio-Mining or Bio-Remediation for clearing up of such legacy waste or dumping grounds is provided as per the requirements to 208 ULBs. The process of Bio-Mining will clear the accumulated waste as well as clear the land that can be used for processing of solid waste.

The Bio-Mining process was carried out in 13 ULBs on Model Basis to study the procedure in detail and then the method is being duplicated in all the remaining ULBs where Bio-Mining is required.

b. Bio-Mining Process has been initiated in the required Urban Local Bodies and is being regularly monitored from the State Level.

**vi. Status of Annual Report :**

- In compliance of Rule 24(2) of Solid Waste Management Rules, 2016, the Maharashtra Pollution Control Board has received annual reports from all 384 local bodies and 7 cantonment boards.
- Maharashtra Pollution Control Board will submit annual report to the Central Pollution Control Board within the stipulated period i.e. 31st July 2019.

- In compliance of the Rule 17(2) of the Plastic Waste Management Rules, 2016, the Annual Report from 302 Urban Local Bodies (ULBs) for plastic waste management have been received.
- In compliance of the Rule 17(3) of the Plastic Waste Management Rules, 2016, the Maharashtra Pollution Control Board will submit consolidated Annual Report for the year 2018-19 to the Central Pollution Control Board within stipulated time i.e. 31.07.2019.
- In compliance of rule 13(2) of the Bio-Medical Waste Management Rules, 2016, the Maharashtra Pollution Control Board will submit annual report to the Central Pollution Control Board within the stipulated period i.e. 31st July 2019.

10. At least three major cities and three major towns in the State and at least three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within next six months.

**Municipal Corporations identified for model in the State of Maharashtra**

1	Navi Mumbai Municipal Corporations
2	Nashik Municipal Corporations
3	Chandrapur Municipal Corporations

**Municipal Councils identified for model in the State of Maharashtra**

1	Karad Municipal Council (district-Satara)
2	Lonavala Municipal Council (district- Pune)
3	Mul Municipal Council (district-Chandrapur)

**Village Panchayats :**

Region	Sr no. of districts	District	Sr No. of Village	Village Panchayat names
Amaravati	1	Buldhana	1	Ajispur, tal-Buldhana
			2	Singaon Jahangir, Tal- Deugaonraja
			3	Shelgaon Bajar, Tal-Motala
	2	Yavatmal	4	Bori Arab, Tal-Darvha
			5	Mukutban, Tal- Zari Jamhi
			6	Dahegaon, Tal-Ralegaon
	3	Washim	7	Lohara, Tal-Karanja
			8	Vai, Tal- Karanja
			9	Wadhavi, Tal-Karanja
Nagpur	4	Wardha	10	Kannamvar gram, Tal- Karanja
			11	Wardhmaneri, Tal-Arvi

			12	Shirpur, Tal- Devali
	5	Bhandara	13	Paldongari, Tal- Mohadi
			14	Palora, Tal- Pavani
			15	Gadegaon, Tal- Lakhani
			6	Chandrapur
	17	Bhadurni, Tal- Mul		
	18	Ashta, Tal- Pombhurni		
Aurangabad	7	Jalna	19	Sipora Bazar, Tal- Bhokardan
			20	Nandkheda, Tal- Badnapur
			21	Pimpalvadi, Tal- Jalna
	8	Latur	22	Mavalgaon, Tal- Ahmadpur
			23	Algarwadi, Tal- Chakur
			24	Ramwadi (Kharola), Tal- Renapur
	9	Parbhani	25	Sonpeth, Tal- Tivthana
			26	Gangakhed, Tal- Sangalewadi
			27	Jintur, Tal- Digras
	10	Nanded	28	Kandali, Tal- Bhokar
			29	Ibrahimpur, Tal- Deglur
			30	Shelgaon Gauri, Tal- Naigaon
	11	Ahmednagar	31	Takalimiya, Tal- Rahuri
			32	Rajapur, Tal- Sangamner
			33	Loni Budruk, Tal- Rahata
	12	Jalgaon	34	Aadgaon, Tal- Erandol
			35	Mengaon, Tal- Jamner
			36	Sawatkheda, Tal- Jamner
Pune	13	Sangli	37	Bhatwadi. Tal- Shirala
			38	Panavalewadi, Tal- Tasgaon
			39	Sawalwadi, Tal- Miraj
	14	Satara	40	Apshinge, Tal- Satara
			41	Banwadi, Tal- Karad
			42	Bavdhan, Tal- Vai

	15	Kolhapur	43	Shinganapur, Tal-Karvir
			44	Ghotavade, Tal-Radhanagari
			45	Yadrav, Tal- Shirol
	16	Solapur	46	Wadala, Tal- North Solapur
			47	Shevate, Tal-Pandharpur
			48	Mandave, Tal-Malashiras

- Selection of village Panchayat in remaining Districts is under process.

**11. The remaining cities, towns and village Panchayats of State may be made full compliant in respect of environmental norms within one year.**

- i. Division-wise Review Meetings are regularly carried out by Principal Secretary, UD-II to review the status of compliance of SWM Rules in all the ULBs carried out.
- ii. Instructions Regarding Compliance within one year from 8th April 2019 issued to all the ULBs.

- 12. The Chief Secretary may personally monitor the progress, atleast once in a month with all District Magistrate.**

Video Conference Conducted by the Chief Secretary with all the District Magistrates regarding Identification and procurement of land for setting up Sanitary Landfill and Waste Processing Facilities on 13/6/2019.

**13. The District Magistrates or other Officers may be imparted requisite training.**

Training to the District Magistrates or other Officers is being conducted from time to time at different organisations in the State of Maharashtra.

**14. The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.**

- i. In order to monitor the status of compliance of environmental norms, the Chief Secretary, Govt. of Maharashtra has conducted meeting with all District Magistrates in the State of Maharashtra on 13/06/2019 through video conferencing and directed them to monitor status of compliance of environmental norms.
- ii. Collector Conferences under chairmanship of Divisional Commissioners carried out at states revenue divisions for monitoring the implementation of SWM Rules, 2016. The Districts Magistrates are appraised now regular monitoring the implementation of SWM Rules 2016 and SWM in ULBs under their jurisdiction.

- 15. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.**

Central Pollution Control Board has carried out the Performance Audit of the Maharashtra Pollution Control Board on 22<sup>nd</sup> & 23<sup>rd</sup> May, 2019.